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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No. 1034 of 2012

MA No.1190 of 2012

Cuttack, this the 2nd day of January, 2013

CORAM

HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

Khirabdhi Tanaya Nayak,
Aged about 32 years,
W/o.Gobinda Mahapatra,
At-Mituani,
Via-Khaira,
Dist. Balasore.

....Applicant

(By Advocates :Mr.B.Satpathy)

-VERSUS-

Union of India represented through –

- 1 Secretary
Department of Posts,
Dak Bhawan,
New Delhi-1.
2. Chief Post Master General,
Odisha Circle,
Bhubaneswar,
Dist. Khurda.
3. Superintendent of Post Offices,
Balasore Division,
At/Po/Dist. Balasore.
4. Inspector of Post Offices,
Soro,
At/Po-Soro,
Dist. Balasore.

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5. Duryodhan Mohapatra,
S/o.Late Nilakantha Mahapatra,
At/Po.Mituani,
Via/PS.Khaira,
Dist. Balasore.

.....Respondents

(By Advocate : Mr.S.Barik)

O R D E R (oral)

A.K.PATNAIK, MEMBER (J):

MA No.1190 of 2012

Having heard Shri B.Satpathy, Learned Counsel for the Applicant and Mr.S.Barik, Learned Additional Standing Counsel appearing for the Respondents prayer made in MA No.1190 of 2012 stands allowed.


2. It is the specific case of the Applicant that the Respondents have yet to comply with the order of this Tribunal dated 01-03-2001 in OA No. 172/2000 upheld by the Hon'ble High Court of Orissa in OJC No.6921 of 2001 dated 12.02.2009 despite repeated representations made by him. But the repeated representations alleged to have been made by the Applicant have not been annexed to this OA except one dated 18.12.2011 (Annexure-A/3). Be that as it may, the Respondents are under obligation to comply with the order of this Tribunal especially when it has been upheld by the Hon'ble High Court of Orissa in a Writ Petition filed by the Respondent-

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Department. In view of the above, without expressing any opinion on the merit of the matter, this OA is disposed of with direction to the Respondent No.3 with whom the said representation is stated to be pending to communicate the decision on the representation in a reasoned/speaking order to the Applicant within a period of sixty days from the date of receipt of copy of this order. Parties to bear their own costs.

3. Send copy of this order along with OA to Respondent No.3 at the cost of the applicant for which Learned Counsel for the Applicant undertakes to furnish the postal requisite by 04.01.2013.


(A.K.Patnaik)
Member (Judicial)